

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WZ BENCH AT PUNE

Execution Application No. 09/2025 WZ.

In O. A. No. 194 of 2024.

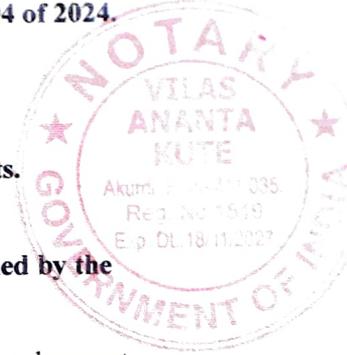
Satya Prakash B. Sharma

----} Applicant

Vs.

Maharashtra Pollution Control Board &amp; Others

----} Respondents.



Affidavit **Submissions on behalf of the R. N. 9 to the Execution Application filed by the Applicant**

I Mr. Avinash Bhalchandra Patil age 57 working as Director of Town Planning , Development Permission and Planning Department, Pune Metropolitan Region Development Authority, Pune on behalf of responded no. 9 do hereby state on Solemn affirmation as follows.

1. With reference to para no 1, I have to offer no comments as those are the details of judgement of this Hon'ble Tribunal dated 25/9/2025.
2. With reference to para number 2,3 and 4, I have to say that the judgement taken by this Hon'ble Tribunal on dated.25/09/2025 directed the Grampanchayat Kharabwadi to take action which is the appropriate Authority to take action on garbage/solid waste and sewage management which does not relate to PMRDA.
3. With reference to para no.5, I have to offer no comment as it does not related to PMRDA.
4. With reference to para no.6 and 7, I have to say that the Hon'ble Tribunal directed the Gram panchayat Kharabwadi to construct the drainage line in 45 days, clear the solid waste within 15 days and to provide the STP facility at the earliest hence it does not relate to PMRDA.
5. With reference to para no.8, I have to say that PMRDA has already filed an affidavit in the Original Application dated 11th June 2025 stating that the subject of solid waste and sewage management comes under the jurisdiction of Zilla Parishad, Pune and the Hon'ble Tribunal also directed the same to the on Grampanchayat Kharabwadi.
6. With reference to para no. 9, I have to offer no comments.
7. With reference to prayers of the applicant a,b,c,d and e, I say that no fine should be recovered from PMRDA and no action should be taken against PMRDA as the directions given by this Hon'ble Tribunal was for Grampanchayat Kharabwadi only.

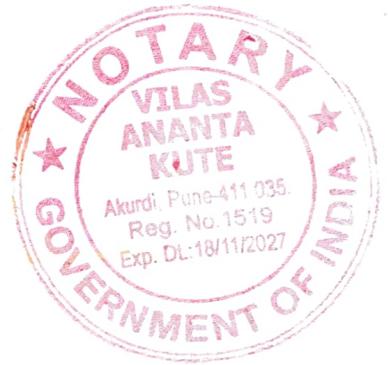
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Hence after Considering the aforesaid facts I request the Hon'able Tribunal, to exclude PMRDA from this Execution Application.

For Respondent – PMRDA

*(Handwritten signature)*  
(Avinash Patil)

Director, Building Permission  
Department, PMRDA



Noted and Registered  
at Serial Number 5894/2025

BEFORE ME

*(Handwritten signature)*  
17/12/2025

VILAS ANANTA KUTE  
NOTARY  
UNION OF INDIA  
Vitthalwadi, Akurdi, Pune-35